

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:4231  
ANSWERED ON:20.04.2015  
RAILWAY UNIONS IN RAILWAYS  
Choudhary Shri Birendra Kumar

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the election of All India Railways Employees Association of East Central Railways, Hajipur has been declared unconstitutional by the Chief Personnel Officer, East Central Railways, Hajipur;
- (b) if so, whether the administration of East Central Railways has sought the guidelines from the Railway Board in this regard and if so, the details thereof;
- (c) whether the said guidelines have been made available and if not, the reasons therefor;
- (d) whether the OBC Railway Employees Association in other Railway Zones are carrying out work as per their constitution, if so, the relevance to curtail the welfare of thousands of Railway employees by suspending the OBC Railway Employees Association of East Central Railways; and
- (e) the time by which the suspension of OBC Railway Employees Association of East Central Railways is likely to be revoked and if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO. 4231 BY SHRI BIRENDRA KUMAR CHOUDHARY TO BE ANSWERED IN LOK SABHA ON 20.04.2015 REGARDING RAILWAY UNIONS IN RAILWAYS.

(a) to (e) The Zonal Executive Committee (ZEC) of All India Other Backward Classes Railway Employees Association (AIOBCREA)/East Central Railway (ECR) had taken affiliation to its Central Executive Committee (CEC)/All India Other Backward Classes Railway Employees Federation (AIOBCREF).

As per clause '20' under the heading "Disciplinary Action" of the bye-laws of AIOBCREF, CEC/AIOBCREF is the supreme (Apex) body of this Federation. It has got the authority to suspend or expel any affiliated body or its office bearers followed by certain manner/procedure, due to injuring the interest of the Federation.

Accordingly, CEC of AIOBCREF has advised ECR that both General Secretary and Treasurer be expelled from their respective portfolio in the AIOBCREA/ECR Zonal body and the entire zone of AIOBCREA/ECR, due to their anti-Association activities w.e.f. 25.08.2014, as per clause 20 of the Bye-Laws of AIOBCREF.

As per the advice of the apex body of this Association, ECR has temporarily suspended the above mentioned office bearers. Since, certain facilities are also provided by Railway administration to these Associations, the East Central Railway administration has also taken a judicious decision to suspend the entire body of the above Association temporarily, keeping in view serious disputes existing among AIOBCREA/ECR, Hajipur.

ECR has also sought Board's guidelines regarding further course of action in the above matter to which the Railway has already been advised to take necessary action at their end after due verification of every aspect from its Apex Body i.e. CEC/AIOBCREF and as per the Bye-Laws of the Federation/Association.